

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KKSPUN INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	KKSPUN INDIA LIMITED
2.	Date of Incorporation of Corporate Debtor	09/01/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, National Capital Territory of Delhi under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29199DL2006PLC144590
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: DSIIDC Shed No. 103, Scheme – I Okhla Industrial Area, Phase II, New Delhi - 110020
6.	Insolvency commencement date in respect of corporate debtor	11.07.2025 (Order received by IRP through mail on 12.07.2025)
7.	Estimated date of closure of insolvency resolution process	07.01.2026 (180 th day from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Harvinder Singh IBBI/IPA-001/IP-P00463/2017-18/10806
9.	Address and e-mail of the interim resolution professional, as registered with the Board	11-CSC, DDA Market, A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi, 110034 Email: harvinder@akgandassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	11-CSC, DDA Market, A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi, 110034 Email: kkspunindia.cirp@gmail.com
11.	Last date for submission of claims	25.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench (Court IV) has ordered the commencement of the Corporate Insolvency Resolution Process of the **KKSPUN INDIA LIMITED** on 11.07.2025.

The Creditors of **KKSPUN INDIA LIMITED** are hereby called upon to submit their claims with proof on or before 25.07.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. -**Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Harvinder Singh


Harvinder Singh

(Reg. No: **IBBI/IPA-001/IP-P00463/2017-18/10806**)

Interim Resolution Professional in the matter of

KK Spun India Limited

AFA valid up to 31.12.26

Date: 14.07.2025

Place: Delhi

